

**BEFORE THE HON'BLE PRINCIPAL BENCH NATIONAL  
GREEN TRIBUNAL, NEW DELHI.**

OA NO. 515/2022

**IN THE MATTER OF:**

Dharamvir

.....Petitioners.

Versus

State of H.R & others.

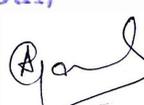
.....Respondents

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 District Magistrate,  
 District Sirmour,  
 Nahan, (H.P.)

Through Counsel



**Anil Jaryal, Chamber No. 109.**  
 Block-03, Delhi High Court  
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 Mob. 98712-77207

**BEFORE THE HON'BLE CHAIRMAN, NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

Original application No. 515/2022

Dharamvir

.....Applicant

Versus

State of Haryana & Ors.

.....Respondents

**Reply/Affidavit in terms of order dated 04-09-2025 in OA No. 515  
of 2022, titled as Dharamvir Vs state of Haryana & Ors on behalf  
of respondent 10.**

**Respectfully Sheweth: -**

I, Priyanka Verma, IAS, at present serving as District Magistrate, District Sirmaur, Himachal Pradesh, do hereby solemnly affirm and state on oath as under: -

1. That the above titled OA is pending before this Hon'ble Tribunal and was listed on 04-09-2025 for hearing on which date the Hon'ble Tribunal was pleased to direct the respondents to file responses and giving requisite details regarding the compliance with relevant environmental norms.

2. That in the present case Hon'ble Tribunal, vide order dated 12-02-2025 (para 09) *mainly three substantial environmental questions arises regarding "determination of flood plain zone of river Markanda "preventing discharge of untreated industrial effluent/domestic sewerage/any other pollutant in river Markanda" and removal of encroachment if any on the land of river Markanda.*

  
District Magistrate  
District Sirmaur  
Nahan (H.P.)

 13/10/25  
Divyanshi Chandel  
Advocate &  
Oath Commissioner  
Nahan H.P. (India)

3. That in compliance of the directions contained in para 09 of the order dated 12.02.2025 a detailed report regarding encroachment on river Markanda has been obtained from the concerned Tehsildar, as per the report "no encroachment has been found in river Markanda on spot (Annexure-A).

4. That the compliance with the relevant environmental norms has been ensured in true letter and spirit and if any encroachment is found in river Markanda necessary steps to remove encroachment will be taken in accordance with the law.

5. It is therefore most respectfully prayed that reply/response on the on behalf of R-10 may kindly be taken on record.

District Magistrate  
 DEPONENT  
 Nahan (H.R.)

**VERIFICATION:-**

I, the above-named deponent, do hereby verify that the contents of this affidavit from paragraph 1 to 04 are true and correct to my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at Nahan on this 13<sup>th</sup> day of October/2025.

Sh. Pardeep Singh  
 Superintendent, DC office  
 Nahan

Verified that the facts stated on oath before me on 13 October 2025 at Nahan, Haryana, were true and correct as identified by Sh. Pardeep Singh, Superintendent DC office Nahan, to the deponent and true of the facts stated in the affidavit.

District Magistrate,  
 DEPONENT  
 Nahan (H.R.)

ATTESTED  
 13/10/25  
 Civil Judge (District)  
 Nahan (H.R.)

No: S.D.K/ SDO(C )/Nahan/ 2025- 3031  
Office of the Sub-Divisional Officer (C) Nahan,  
District Sirmour, H.P.  
Dated Nahan 7 August, 2025

To

✓ The Deputy Commissioner,  
District Sirmour at Nahan H.P.

13902  
8/8/25.

S.D.

8/8/25

Subject:-

Order passed by the Hon'ble National Green Tribunal on dated 12-02-2025 is OA No. 515/2025 (IA No. 643/2024) with Original Application No. 1011/2024-regarding.

Sir,

Please refer to your office letter no. DC-Dev-OAMP/515/2024-7065 dated 02/08/2025 on the subject cited above. In the behalf it is stated that matter was inquired through the Tehsildar, Tehsil Nahan, District Sirmour H.P. As per letter no. रीडर/तह/ना0/25-5266 dated 05-08-2025 received from the Tehsildar, Tehsil Nahan there is no illegal encroachment on Govt. land along Markanda River.

Hence, the report along with its enclosures is sent herewith for further necessary action at your end please.

Yours faithfully



Sub-Divisional Officer(C)  
Nahan, Distt. Sirmaur, H.P

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क्रमांक/रीडर/सह/ना/25-5266  
कार्यालय सहस्रीलदार नाहन जिला सिरमौर  
दिनांक 05/08/25

उप-मंडलाधिकारी (ना) )  
उप-मंडल नाहन जिला सिरमौर।

विषय: Order passed by the Hon'ble National Green  
Tribunal on dated 12-03-2025 in OA No.  
515/2025 (IA No. 643/2024) with Original  
Application No 1011/2024 -regarding.

संदर्भ:

उपरोक्त विषय के संदर्भ में आपके कार्यालय पत्र संख्या  
Reader: SDM N 2025-1992 दिनांक 04.08.2025 के संदर्भ में निवेदन है कि इस सम्बन्ध में  
अबोध कर्मचारियों से रिपोर्ट मंगवाई गई। क्षेत्रीय कर्मचारियों की रिपोर्ट के अनुसार पटवार वृत्त  
के अन्तर्गत मौजा वीर-दिक्रम आबाद, पीपलवाला, देवनी, नोगीनंद, नागल सकती,  
अमली मौजाजाल से मारकंडा नदी बह रही है। वर्तमान में भी मौजा पीपलवाला में बहने वाली  
मारकंडा नदी के सरकारी भूमि पर अवैध कब्जा न है। शेष मौजाजाल में बहने वाली मारकंडा नदी  
नख्खिली भूमि पर बह रही है। पटवार वृत्त बनकला में भी मारकंडा नदी प्रवाहित होती है। इस  
पटवार वृत्त में भी कोई अवैध कब्जा न पाया गया है। पटवार वृत्त नाहन ग्रामीण से बहने वाली  
मारकंडा नदी में कोई भी अवैध कब्जा न पाया गया। अतः रिपोर्ट आगामी कार्यवाही हेतु सेवा में  
सादर प्रेषित है।

सलमान परीपत

3031  
7-8-25

भवदीय,  
सहस्रीलदार नाहन।  
Tel. No. 0191 251111 (H.P.)

Reader  
SB  
05-08-2025  
URGENT  
Pl. copy  
to  
immediately  
6

रिपोर्ट

श्रीमान-जी

निवेदन है कि (आगत आदेश)  
 क्रमांक: Reader/DM-N/2025-1992  
 dt: 4/8/2025 SDO (C) Nahan को  
 अनुपालना में निवेदन है कि परवा  
 बुल मोगीनंद के अन्तर्गत माँका  
 कील किकु काबाड, पीपलवाला, देवकी  
 मोगीनंद, नागल-सहेली, अोगली माँकावा  
 से मारकण्डा नदी बह रही है। श्रीमान  
 उधल नदी से अवैध कटले कारे पूर्य  
 में रिपोर्ट भेजी गई है। हाल में जी  
 मारकण्डा नदी में सरकारी कृति पर  
 अवैध कटला न हुआ। माँका पीपलवाला  
 में बह रही है। शेष माँकावाला में मारकण्डा  
 नदी मलमिदगी कृति से बह रही है।  
 अतः रिपोर्ट लेवा में देय है।

  
 Village Revenue Officer  
 P.C. Moganand, Teh. Nahan  
 Dist. Sirmour (H.P.)